

Government of Jammu and Kashmir
Tourism Department Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 10th October, 2023

S.O:- 521 In exercise of the powers conferred by section 50 of the Jammu and Kashmir Registration of Tourist Trade Act, 1978, the Government of Jammu and Kashmir hereby publish the draft amendments in the Jammu and Kashmir Tourist Trade Rules, 1979, as required by sub-section (3) of section 50 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft rules will be taken into consideration after the expiry of a period of fifteen days from the date on which copies of the Official Gazette in which this notification is published, are made available to the public;

Objections or suggestions, if any, may be addressed to Secretary to Government, Tourism Department, Government of Jammu and Kashmir, Civil Secretariat, Srinagar/Jammu or by e-mail at tourismhall@gmail.com.

The objections and suggestions, which may be received from any person with respect to the said draft amendments before the expiry of the period so specified, shall be considered by the Government.

1. In rule 3;

- (i) the table of fee shall be substituted by the table appended to this notification;
- (ii) in second proviso, the word "annual" shall be omitted.
- (iii) following note shall be added at the end; namely:

"Note.-The Government in the Tourism Department may review and revise the fee structure after such interval of time as it may deem appropriate."

2. In rule 17, the following proviso shall be added; namely:

"Provided that the same shall not apply in respect of the applicants having a degree/ diploma or a certificate course (minimum 3 months) in the tourism and travel management/ hospitality sector."



3. **Rule 23** shall be substituted by the following; namely:

"23 Every certificate of registration issued in favour of dealer, hotel keeper, travel agent/ excursion agent shall be renewed after a period of three years. However, this shall not take away the powers of prescribed authority to suspend/cancel the certificate of registration in case of violation of Act/Rules, even before the prescribed period of three years."

4. In **rule 24, sub-rule (2)**, for the words "annual renewal, the words "renewal every 03 years" shall be substituted.

5. In **Annexure "A" (part B)** under the heading Economy class accommodation ("C" Category), the note appended thereto shall be substituted by the following note; namely:

"Locality means the site approved/cleared by the Authority competent to issue building permissions in the area."

6. In **Annexure "A" (Part D)** under the heading Economy Class Accommodation (Guest House), the note appended thereto shall be substituted by the following note; namely:

"Locality means the site approved/cleared by the concerned competent Authority for commercial activities in light of the Master plan and also the area where the residential rights of locals are not disturbed. The building means a built-up (ready to use) structure constructed as per the building permission granted by the Authority competent to issue building permissions in the concerned area."

7. In **Form II, entry 7** shall be omitted.

8. **Form III** shall be substituted by the Form III appended to this notification.

By order of the Government of Jammu and Kashmir

Sd/-
(Dr. Syed Abid Rasheed Shah)IAS
Secretary to the Government
Tourism Department.

Dated:10.10.2023

No:- TSM-Estb/53/2021

Copy to the:-

1. Secretary to Government of India, Ministry of Tourism, New Delhi.
2. All Financial Commissioners, (Additional Chief Secretaries) J&K.
3. Principal Secretary to the Hon'ble Lt. Governor, J&K..

4. Joint Secretary (J&K and Ladakh), Ministry of Home Affairs, Government of India.
5. All Commissioner/Secretaries to Government.
6. Divisional Commissioner, Kashmir.
7. Divisional Commissioner, Jammu.
8. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
9. Director Tourism, Jammu.
10. Director Tourism, Kashmir.
11. Managing Director, J&K Cable Car Corporation Ltd.
12. Director Information, J&K for publication in the leading newspapers of Jammu/Kashmir Division.
13. Managing Director, JKTDC.
14. Secretary, Royal Spring Golf Course.
15. Chief Executive Officers of all Tourism Development Authorities.
16. Secretary, Jammu Tawi Golf Course.
17. All prescribed Authorities under the Registration of Tourist Trade Act.
18. PPS to the Chief Secretary, J&K.
19. General Manager, Government Press, Srinagar/Jammu for publication in the next issue of Government Gazettee.
20. All Treasury Officers.
21. Private Secretary to Secretary to the Government, Tourism Department.



10.10.2023

Under Secretary to the Government
Tourism Department

Revised Fee Structure

S.No	Service	Registration Fee	Renewal Fee
1.	Adventure and Sport tour Operator	5000	5000
2.	Bathing Boat	2000	2000
3.	Camel Ridder/ Pony Wala	1000	1000
4	Camping agent	2000	2000
5	Camping equipments vendor	3000	3000
6	Dandi	200	200
7	Dhaba	1000	1000
8	Dry Fruit Hawker	1000	1000
9	Dry Fruit/ Saffron/ Cold Drink/ Dealer	5000	5000
10	Excursion agent	3000	3000
11	Guest House	5000	5000
12	Haji and Umrah service operator	5000	5000
13	Hotel (A)	10000	10000
14	Hotel (B)	8000	8000
15	Hotel (C)	6000	6000
16	House boat (A)	3000	3000
17	House boat (B)	2500	2500
18	House boat (C)	2000	2000
19	House boat (D)	1000	1000
20	House boat (Deluxe)	4000	4000
21	Jewellery Hawker	500	500
22	Paddle Boat/ Rowing Boat Agency	1000	1000
23	Paying Guest House/ Homestay	1000	1000
24	Photographer	1000	1000
25	Photographer Hawker	1000	1000
26	Restaurant	5000	5000
27	Sledge Walla	1000	1000
28	Taxi Shikara Boat Owner	1000	1000
29	Tea Stall	1000	1000
30	Tourist Guide	1000	1000
31	Tourist Taxi and Tourist Coach Operator	3000	3000
32	Travel Agent	5000	5000

Form III
APPLICATION FORM FOR REGISTRATION OF
Travel Agent/ Excursion Agent/ Adventure and Sports Tour Operator/ Hajj &
Ummrah Service Operator/ Tourist Taxi and Tourist Coach Operator

To
Prescribed Authority

Sir,

I request that I may be registered as a Travel Agent/ Excursion Agent/
Adventure and Sports Tour Operator/ Hajj & Ummrah Service Operator/ Tourist
Taxi and Tourist Coach Operator, within the meaning of Jammu and Kashmir
Registration of Tourist Trade Act, 1978/82 for _____ area.

The particulars required for the purpose are given hereunder:-

1. Name of the firm and its registered Address.
2. Year when the firm was established.
3. Whether the firm is a proprietary/ Partnership/ private or public limited Concern.
4. Month and date when the firm was Registered.
5. Capital standing in Bank.
6. Names of Director/ Directors, partner/ Partners etc.
7. Details of interests, if any in other Business of the Director/ Directors/ Partner/ Partners.
8. Names of Bankers (attach reference from the Bank).
9. Name of Auditors (a balance sheet and Profit and loss statement pertaining to The Travel business as Prescribed under Company law must be submitted by each applicant).
10. Income Tax Clearance certificate from the Appropriate authorities, if applicable.
11. All other activities undertaken by the firm Besides Travel arrangements, if applicable.
12. (i) Volume of tourist traffic handled Up to the date of application shown Foreign and home tourist traffic Separately, if applicable.
(ii) Clientele, any special tourist parties, their size frequency of visit etc, if applicable.
(iii) Amenities rrranged for foreign Tourists, if applicable.
(iv) Steps taken to promote Home tourist traffic and details of the Parties handled if any, if applicable.
(v) Promotional/ Publicity activities, Undertaken (with documentary proff) if applicable.
13. Branches of the firm in the country. The Staff employed at the headquarters and branches, if applicable.

14. Particulars of foreign firms if any, with The details of tourist traffic business connections, if applicable.

15. Names of the guides approved by the Directorate of Tourism having been Employed with their address, if applicable.

Registration No. and date of Airlines/ Carriers (with true copy attached) if applicable.

Signature of the Applicant,
Director(s) Partner(s) etc.

Dated:

1 (Note: The persons seeking registration for water rafting/ skiing under the category of Adventure and Sports Tour Operator shall be governed by the guidelines issued by Government from time to time.

